GOVERNMENT OF INDIA MINISTRY OF URBAN DEVELOPMENT

LOK SABHA

UNSTARRED QUESTION No. 2427

TO BE ANSWERED ON NOVEMBER 30, 2016

ILLEGAL CONSTRUCTIONS AT SAINIK FARMS

No. 2427 SHRIMATI RAMA DEVI:

SHRI LAXMAN GILUWA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether a number of houses have been constructed illegally at Sainik Farms in Delhi;
- (b) if so, the details thereof along with the details of the persons who have illegally constructed these houses;
- (c) whether the Government has not taken any action on these illegally constructed houses; and
- (d) if so, the details thereof and the reasons therefor along with the steps likely to be taken in this regard?

ANSWER

THE MINISTER OF STATE

IN THE MINISTRY OF URBAN DEVELOPMENT

(RAO INDERJIT SINGH)

(a)to(d): Powers and functions related to action against illegal constructions in Sainik Farms are under the jurisdiction of South Delhi Municipal Corporation

(SDMC) which has to exercise such powers and functions under the direction and control of Government of National Capital Territory of Delhi. SDMC has informed that Sainik Farms is an unauthorised colony and that it has taken 157 demolition actions in the last two years in this colony against unauthorised repairs, renovations and minor constructions.
